

THE HIGH COURT OF MANIPUR AT IMPHAL

NOTIFICATION

Dated, the 6th May, 2019.

No.HCM/1/96/BENCH/9610 As approved by Hon'ble The Chief Justice, High Court of Manipur, it is hereby informed to all the learned counsel and concerned parties that the following general instructions shall follow until further orders:

Note:

- *Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to the exceptional urgency.*
- *Review applications should be posted before the Judge/Judges whose order is sought to be reviewed.*
- *Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.*
- *Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the /Division Bench of which the Senior Judge is not available on account of elevation, transfers or retirement and the Junior Judge is sitting Single such matters be placed before a Division Bench consisting of the Junior Judge of the former division Bench.*
- *Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Single Bench of which the Judge is not available on account of elevation, transfer or retirement, such matters shall be placed before another Single Bench as per roster or as directed by the Hon'ble the Chief Justice.*
- *Contempt Petitions (both Civil and Criminal) will be taken up by the concerned Division Bench or Single Judge, as the case may be, in respect of whose Judgment, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice shall be issued to the alleged contemnor*
 - (a) If the Judge or Judges, concerned is/are not available in view of their elevation or transfer or retirement such application shall be posted before the learned Single Judge or before the Division Bench, as the case may be, who is dealing with the subject as per Roster.*

(b) If the Senior Judge is not available on account of elevation, transfer or retirement and such matter shall be placed before the Division Bench consisting of the Junior Judge of the former Division Bench.

(c) If the senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matter be placed before a Division Bench consisting of Junior Judge of the former Division Bench.

(d) Notwithstanding anything stated in (a) to (c) above, Hon'ble the Chief Justice may allocate contempt cases to other Bench(s) for better administration of justice.

- Cases relating to Senior Citizens, Crime against women, Persons with Disability and children shall be taken up on priority basis.*
- All Bails and Anticipatory Bails which are part heard or posted for orders shall be placed before the Roster Bench, upon change of Roster.*
- Part-heard matter will cease to be part-heard with change of assignment, unless where a proposal for continuation of the matter is sent by the concerned Bench at the request of the parties and the same is approved by the Hon'ble the Chief Justice.*
- Whenever any Court is of the opinion that there are cases(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.*
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc. on a specific date, upon change of Roster, the case shall stand released from the Hon'ble Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.*
- If the Judge of a Single Bench is not available temporarily on account of leave, training, other official assignments, etc., the cases fixed before the Judge shall be listed before other Single Bench with the permission of the Hon'ble the Chief Justice.*

OR

If the Judge of a Single Bench is not available temporarily on account of leave,

training, other official assignments, etc., the cases shall be listed before the concerned Judge as and when available. However, matters involving urgency such as motion, interim order, personal appearance, etc. shall be listed before other Bench with the permission of the Hon'ble the Chief Justice.

- *If a Division Bench is not available, the cases fixed before the Bench shall be listed before other Division Bench with the permission of the Hon'ble the Chief Justice.*

OR

If a Division Bench is not available, the cases shall be listed before the concerned Bench as and when available. However, matters involving urgency such as motion, interim order, personal appearance, etc. shall be listed before other Division Bench with the permission of the Hon'ble the Chief Justice.

- *When the Hon'ble Chief Justice is not available, mentioning for urgent matters may be made before the Senior most Judge.*

W. Tonen Meitei 6.5.19
(W. TONEN MEITEI)
REGISTRAR (JUDL.)

Copy to :-

1. The Advocate General, Govt. of Manipur.
2. The Govt. Advocates, Govt. of Manipur.
3. The Registrar, Administration & Vigilance, High Court of Manipur.
4. The President, High Court Bar Association, Manipur.
5. The President, AMBA, Manipur.
6. All the Jt. Registrars, High Court of Manipur.
7. All the Deputy Registrars, High Court of Manipur.
8. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
9. All the Assistant Registrars/L.R.O./Sr. Grade Stenographer, High Court of Manipur.
10. The P.S. to Hon'ble Mr. Justice Lanusungkum Jamir.
11. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
12. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran.
13. The P.S. to Registrar General, High Court of Manipur.
14. The P.S. to Registrar (Judicial), High Court of Manipur
15. The System Analyst, High Court of Manipur for uploading the same to the official website.
16. All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.
17. The Court Masters, High Court of Manipur.
18. Guard File/Order Book.
19. Notice Board.
20. Concerned file.

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